

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 35 (ND) /2017

CORAM:

PRESENT: DR. V. K. SUBBURAJ  
HON'BLE MEMBER(T)

MS. INA MALHOTRA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
14.03.2019

NAME OF THE COMPANY: M/s Helpline Hospitality Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	<b>For the Petitioner:</b>	Mr. Harpreet Singh, Counsel for Service Tax Mr. Dhrujait Saikia and Mr. Sameer Rastogi, Advocates for Liquidator		
	<b>For the Respondent:</b>	Ms. Sakshi Banga, Advocate for R-1 & R2 Mr. Vishnu Sankar, Advocate for R-3 & R4		

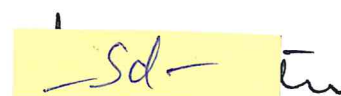
**ORDER**

An application has been filed by the Liquidator. He has pointed out that 2 major irregular transactions have been made. The first is the transfer of money by one of the Ex-Directors for the purchase of the house in its own name and second is the transfer of Rs. 1,12,00,000/- to liquidate the home loan taken by him from the Bank. Let the liquidator look into the documents produced and dispose off the objection by a speaking order.

To come up on 9<sup>th</sup> April, 2019.



(V. K. Subburaj)  
Member (T)



(Ina Malhotra)  
Member (J)